

**GUJARAT STATE JUDICIAL ACADEMY  
CALENDAR - 2008-09**

**Schedule and Description of Judicial Education Programme**

Sr.	Period	Days	Name of Programme	Participants		Batch No.	
				Total	Batch-wise		
1	14.07.2008 to 17.07.2008	4	Use and advantage of Computer and Cyber Crime	115	39	A	1
2	21.07.2008 to 24.07.2008	4	Use and advantage of Computer and Cyber Crime		38	A	2
3	28.07.2008 to 31.07.2008	4	Use and advantage of Computer and Cyber Crime		38	A	3
4	04.08.2008 to 06.08.2008	3	Role of Forensic Science in Criminal Justice System	116	58	B	1
5	11.08.2008 to 13.08.2008	3	Role of Forensic Science in Criminal Justice System		58	B	2
6	08.09.2008 to 11.09.2008	4	Medical Jurisprudence	141	47	C	1
7	15.09.2008 to 18.09.2008	4	Medical Jurisprudence		47	C	2
8	22.09.2008 to 25.09.2008	4	Medical Jurisprudence		47	C	3
9	13.10.2008 to 15.10.2008	3	Criminal Justice Administration in Subordinate Courts: Key Issues and Challenges	139	47	D	1
10	16.10.2008 to 18.10.2008	3	Criminal Justice Administration in Subordinate Courts: Key Issues and Challenges		46	D	2
11	20.10.2008 to 22.10.2008	3	Criminal Justice Administration in Subordinate Courts: Key Issues and Challenges		46	D	3

Sr.	Period	Days	Name of Programme	Participants		Batch No.	
				Total	Batch-wise		
12	13.11.2008 to 15.11.2008	3	Judicial Management and Administration	197	50	E	1
13	19.11.2008 to 21.11.2008	3	Judicial Management and Administration		49	E	2
14	24.11.2008 to 26.11.2008	3	Judicial Management and Administration		49	E	3
15	27.11.2008 to 29.11.2008	3	Judicial Management and Administration		49	E	4
16	03.12.2008 to 06.12.2008	4	Advance Civil Process	155	52	F	1
17	15.12.2008 to 18.12.2008	4	Advance Civil Process		52	F	2
18	29.12.2008 to 01.01.2009	4	Advance Civil Process		51	F	3
19	19.01.2009 to 22.01.2009	4	Gender and Laws – Role of District Judiciary	71	36	G	1
20	27.01.2009 to 30.01.2009	4	Gender and Laws – Role of District Judiciary		35	G	2
21	09.02.2009 to 12.02.2009	4	Protection of Human Rights: Role of District Judiciary	76	38	H	1
22	16.02.2009 to 19.02.2009	4	Protection of Human Rights: Role of District Judiciary		38	H	2

Sr.	Period	Days	Name of Programme	Participants		Batch No.	
				Total	Batch-wise		
23	02.03.2009 to 05.03.2009	4	Juvenile Justice	92	46	I	1
24	09.03.2009 to 12.03.2009	4	Juvenile Justice		46	I	2
25	01.04.2009 to 04.04.2009	4	Special Criminal Acts triable by Magistrate: Key Issues and Challenges	224	45	J	1
26	07.04.2009 to 10.04.2009	4	Special Criminal Acts triable by Magistrate: Key Issues and Challenges		45	J	2
27	13.04.2009 to 16.04.2009	4	Special Criminal Acts triable by Magistrate: Key Issues and Challenges		45	J	3
28	20.04.2009 to 23.04.2009	4	Special Criminal Acts triable by Magistrate: Key Issues and Challenges		45	J	4
29	27.04.2009 to 30.04.2009	4	Special Criminal Acts triable by Magistrate: Key Issues and Challenges		44	J	5
30	04.05.2009 to 07.05.2009	4	Special Criminal Acts triable by Sessions Judge: Key Issues and Challenges	88	44	K	1
31	11.05.2009 to 14.05.2009	4	Special Criminal Acts triable by Sessions Judge: Key Issues and Challenges		44	K	2
		<b>115</b>		<b>1414</b>	<b>1414</b>		

**N. B. Target Group of the above referred Judicial Education Programmes is "Additional District Judges, Presiding Officers of the Fast Track Courts, Senior Civil Judges and Civil Judges", who have identified their choice of subject.**